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"I am directed to inform Rajya Sabha that Lok Sabha, at its sitting held on the 14th November, 1973, has adopted the following motion further extending the time for presentation of the Report of the Joint Committee of the Houses ori Untouchability (Offences) Amendment and Miscellaneous Provision Bill, 1972:—

MOTION 'Tliat this House do further extend upto the first week of the next session, the time for the presentation of the Report of the Joint Committee on the Bill to amend the Untouchability (Offences) Act, 1955 and further to amend the Representation of the People Act, 1951.'."

SUBSTITUTION OF THE WORD "SECRETARY-GENERAL" FOR THE WORD "SECRETARY" IN THE RULES OF PROCEDURE

MR. CHAIRMAN: Now, in the Rules of Procedure, the word "Secretary" is mentioned, not "Secretary-General". Have I the permission of the House...

SHRI BHUPESH GUPTA (West Bengal): Sir, it should have occurred to us before, because I must tell you, I also felt that things are done in a hurry. I have no objection to it. Because it was done in the other House, you did it here. I have nothing to do with the other House.. It is there in the Rules of Procedure. I do not know what more complications will take place.

MR. CHAIRMAN: Therefore, I am asking you...

SHRI BHUPESH GUPTA: You can even do it without asking, but these things should be properly done. I was told the Prime Minister had been consulted. Now you have also mentioned in your statement that the Prime Minister had been consulted. The Leader of the House should be consulted, I agree, but leaders of the Opposition should also be consulted. I do not know if the Lok Sabha did not consult leaders of Opposition. Here the Leader of the House is Mr. Dikshit; he should be consulted.. We should be consulted. Such matters are not to be settled in this manner. Sir, You have done it in all good faith and meaning well. I have no complaint whatsoever on that score. But then, Sir, we function in a ...

MR. CHAIRMAN: Mr. Bhupesh Gupta. I appreciate what you have observed.

SHRI PITAMBER DAS (Uttar Pradesh): There is a way of doing things.

MR. CHAIRMAN: Have I the permission of the House to mention "Secretary" as "Secretary-General" in the proceedings?

HON. MEMBERS: Yes.

SHRI BHUPESH GUPTA: I suggest that the Rules should be changed. The Rules have to be changed. It is a change in consequence. Therefore, I would request you to take the sanction of the House, even without calling a meeting of the Rules Committee, to change that thing. The House can authorise you to change the Rules.

SHRI MAHAVIR TYAGI (Uttar Pradesh): Yes, yes, we agree.

MR. CHAIRMAN: Now, I take it that in the Rules of Procedure, for the word "Secretary", the word "Secretary-General" shall be read and the Rules amended accordingly.

HON. MEMBERS: Yes, yes, we agree.

[Mr. Deputy Chairman in the Chair.] MR. DEPUTY CHAIRMAN: Mr

Bhupesh Gupta, you wanted to mentioc! something.